

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2640
ANSWERED ON:09.12.2005
PENALTIES ON ECONOMIC OFFENCES
Rao Shri Kavuru Samba Siva

Will the Minister of FINANCE be pleased to state:

- (a) the number of people arrested for violation of laws regulating/governing collection of each of Income Tax, Customs, Excise and Sales Tax etc., during the last three years, year-wise;
- (b) the rate of conviction and amount of recoveries made during the period, year-wise under each scheme of tax;
- (c) the recoverable amount outstanding against violators of each of these laws;
- (d) the break-up of the number of cases of economic offences of these nature lying pending with the courts of law and departments of Income Tax, Customs, Excise and Sales Tax etc., as on date;
- (e) whether the Government is considering/proposing a law to make people deposit a proportion of amount of taxes levied/calculated by the Tax Enforcement Agencies/Departments before their appeals are admitted for consideration in any court of law or in any other platform for adjudication;
- (f) if so, the details thereof; and
- (g) if not, any alternative arrangement in place to deter unreasonable litigation?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a), (b), (c), (d), (e), (f) & (g): Information is being collected and will be laid on the Table of the House.